Annexure 4

Name of the Corporate Debtor: Jaiprakash Associates Limited; Date of Commencement of CIRP: 3rd June, 2024; List of Creditors as on 15th April, 2025

List of Unsecured Financial Creditors (Other than Financial creditors belonging to any class of creditors)														
		of claim received		Details of claim admitted						Amount				
									% of	Amount	of any			
								Whether	voting	of	mutual			
				Amount of Claim	Nature of	Amount covered by	Amount covered by	related	share in	contigent	dues,	Amount of claim not	Amount of claim under	Remarks,
S.no	Name of Creditor	Date of receipt	Amount claimed	admitted	Claim	security interest	Guarantee	party?	CoC	claim	that may	admitted	verification	if any
1	Axis Bank Limited	22-08-2024	8,53,11,99,523.22	8,53,11,99,523.22	Loan	-	8,53,11,99,523.22	No	1.49%			-		
2	ICICI Bank Limited	30-08-2024	35,70,17,742.80	35,70,17,742.80	Loan	-		No	0.06%			-		
3	National Asset Reconstruction Company Ltd (NARCL)	11-03-2025	12,00,05,26,571.14	8,13,44,05,498.94	Loan	-	7,19,56,41,789.81	No	1.42%	-	-	3,86,61,21,072.20	-	
4	Punjab National Bank	17-10-2024	1,56,88,85,592.00	1,48,40,64,537.00	Loan	-	1,48,40,64,537.00	No	0.26%		-	8,48,21,055.00		
5	The Bank of New York Mellon, London Branch	17-06-2024	8,78,89,05,119.00	8,78,89,05,119.00		-	-	No	1.54%	-	-	i	•	
	Anita Dixit	17-06-2024	1,80,000	-	Fixed Deposit	-		No	0.00%	-	-	-	1,80,000.00	
7	Annapurna S & Harsha Nagesh	17-06-2024	12,53,793	-	Fixed Deposit	-		No	0.00%	-	-	-	12,53,793.00	
8	Asha N	17-06-2024	16,56,845	-	Fixed Deposit	-		No	0.00%	-	-	-	16,56,845.00	
9	K Nagesh And Annapurna S	17-06-2024	56,40,834	-	Fixed Deposit	-		No	0.00%	-	-	-	56,40,834.00	
10	Manjula Poddar	17-06-2024	18,13,962	-	Fixed Deposit	-		No	0.00%	-	-	-	18,13,962.22	
11	Nikhil Poddar	17-06-2024	15,44,530		Fixed Deposit	-		No	0.00%	-	-	-	15,44,529.61	
	Nikunj Poddar	17-06-2024	4,54,663		Fixed Deposit		-	No	0.00%	-	-	-	4,54,662.69	
13	Rajkumar Poddar	17-06-2024	17,79,025		Fixed Deposit		-	No	0.00%	-	-	-	17,79,025.33	
14	Raj Kumar Kedia	17-06-2024	96,857		Fixed Deposit			No	0.00%	-	-		96,856.86	
15	Vandana Kedia	17-06-2024	87,010		Fixed Deposit			No	0.00%	-	-		87,009.54	
16	Rachit Kedia	17-06-2024	1,45,507	-	Fixed Deposit	-		No	0.00%	-	-	-	1,45,507.43	
17	Madhvi Kedia	17-06-2024	9,15,755	-	Fixed Deposit	-		No	0.00%	-	-	-	9,15,754.85	
	Arun Kaul	17-06-2024	3,69,000		Fixed Deposit		-	No	0.00%	-	-	-	3,69,000.00	
19	Somesh Kaul	17-06-2024	1,87,500		Fixed Deposit	-		No	0.00%	-	-	-	1,87,500.00	
Total			31,26,26,59,828.69	27,29,55,92,420.96		-	17,21,09,05,850.03		4.772%	-	-	3,95,09,42,127.20	1,61,25,280.53	

- b. The 25 banks viz. State Bank of India, ICICI Bank Limited, IDBI Bank Limited, Axis Bank Limited, LIC of India, Canara Bank, Bank of Maharsahtra, IFCI Ltd, Punjab National Bank, OCO Bank, South Indian Bank, Punjab 8 Sind Bank, Jammu & Kashmir Bank, Small Industries
 Development Bank of India (SIDBI), Standard Chartered Bank, Karur Vysya Bank, EXIM Bank, Bank of India, Indian Overseas Bank, Indian Bank, Indian Bank, Junion Bank of India, Central Bank of India and SREI Equipment Finance Ltd have assigned their
 respective Fund based outstanding dues (excluding debt towards Corporate Guarantee issued by CD) or Corporate Debtor of INR 43,09.83 or Constitution Comment admitted by RP) to National Assat Reconstruction Company Limited (NARCL) vide deed of assignment dated March 11,
 2025. The said transaction of assignment of debt by assignor banks in Insour of NARCL has been taken on record provisionally and same is subject to verification upon analysis/review of the additional documents and confirmation received from all the respective assignors
- c. As per Clause 2.1.2 read with Clause 2.3 of the Deed of Assignment dated March 11, 2025 the above mentioned assignment have saigned only Fund based debt to MARCL. Further, as per Clause 2.3.3. of Deed of Assignment dated March 11, 2025 the assignors shall continue to hold the func
- Amount not admitted includes INR 84.15 Cr which has been recovered by ICICI Bank towards the o/s due prior to assigneement of debt to NARCL through monetization of third party assets.

 The amount not admitted includes the amount claimed by Bank of Bands, Punjab & Sind Bank, Punjab National Bank and South Indian Bank against their exposures in ICCL. Based on a perusal of the ICCL Admission Order and the aforesaid findings made therein, we note that the New York National Rank Restructuring Agreement dated 31 October 2017 entered into between JAL and its lenders, has not been implemented. In view of the findings of the Not De NCLT, the undersigned as the RP of JAL is unable to admit the claims find by the Indian Bank against the concessor in Inconversor resolution process of JAL against the clot of ICCL.

- filed by the lenders in the corporate insolvency resolution process of JAL against the debt of JCCL.

 1. The Non Fund based amount admitted of the following banks has been reduced due to release of Bank Guarantee for INR 46.73 Cr which was included in claim.

 (i) Axis Bank Ltd 86 of amount INR 2.C for Natilwar Morf Site

 (ii) State Bank of India 86 of amount INR 7.C for Nativar Morf Site

 (iii) State Bank of India 86 of amount INR 4.06 Cr for Lanco Teesta HEP and INR 3.70 Cr for Chenab Valley Power Projects Limited and INR 1.56 Cr for Raghuganga Hydropower Limited

 (iv) IDBI Bank 86 of amount INR 4.36 Cr for Chenab Valley Power Project Limited, 86 of amount INR 4.35 Cr for Chenab Valley Power Projects Limited, 90, Bank of Mahamathra 86 of amount INR 4.35 Cr for Chenab Valley Power Projects Limited

 (vi) Indian Overseas Bank 86 of amount INR 4.57 Cr for Narmada Hydra Electric Development Corporation Limited

- 9. JAL had pledged 28 09 66 000 shares (74% of share capital of BICL) held by JAL in BICL in ferour of Yes Bank Limited, which exposure of Yes Bank Limited was assigned by it to Asset Care Reconstruction Enterprise Limited (" ACRE has invoked the said pledge over the shares JAL has challenged the invocation of the pledge in a sub Exercise the Inch